IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI
[COURT : Division Bench B1]

Appeal No.: ST/00214/2012

[Arising out of Order-in-Appeal No. 18/2012 (MST) dated 13.01.2012 passed by the Commissioner of Central Excise (Appeals), Chennai]

M/s. Indian Additives Ltd., **: Appellant**
Express Highway,
Manali, Chennai – 600 068

Versus

The Commissioner of G.S.T. & Central Excise, **: Respondent**
Chennai South Commissionerate

Appearance:-
None
for the Appellant
Ms. T. Usha Devi, DC (AR)
for the Respondent

CORAM:
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)
Hon'ble Shri P. Dinesha, Member (Judicial)

Date of Hearing: **05.12.2018**

Final Order No. 43046 / 2018

Per Madhu Mohan Damodhar :

The facts of the case are that appellants had entered into two Technical Assistance agreements.

2. Today when the matter was called up for hearing, the appellants were not present nor were they represented by Counsel. As the appeal has been filed in the year 2012, it appears that the appellants are not serious about pursuing the matter. For this reason, the appeal is **dismissed for non-prosecution**.

(Dictated and pronounced in open court)

(P Dinesha)
Member (Judicial)
Sdd

(Madhu Mohan Damodhar)
Member (Technical)